

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1569/2023

(Arising out of impugned final judgment and order dated 12-01-2023 in WPIL No. 5/2023 passed by the High Court of Andhra Pradesh at Amravati)

THE STATE OF ANDHRA PRADESH & ANR.

Petitioner(s)

VERSUS

KAKA RAMAKRISHNA

Respondent(s)

(IA No. 12655/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 20-01-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. C S Vaidyanathan, Sr. Adv.  
Mr. Mahfooz Ahsan Nazki, AOR  
Mr. Polanki Gowtham, Adv.  
Mr. Shaik Mohamad Haneef, Adv.  
Mr. T Vijaya Bhaskar Reddy, Adv.  
Ms. Rajeswar Mukherjee, Adv.  
Ms. Niti Richhariya, Adv.  
Mr. K V Girish Chowdary, Adv.

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Raju Ramachandran, Sr. Adv.  
Mr. N. Ashwani Kumar, Adv.  
Mr. Pai Amit, AOR  
Mr. Abhik Chimni, Adv.  
Ms. Pankhuri Bhardwaj, Adv.  
Mr. Abhiyudaya Vats, Adv.  
Ms. Sonali Suryawanshi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Heard Mr C S Vaidyanathan, senior counsel appearing on behalf of the petitioner with Mr Mahfooz Ahsan Nazki and Mr. Kapil Sibal, senior counsel appearing on behalf of the first respondent.

- 2 The submission which has been urged by Mr C S Vaidyanathan is that the writ petition was mentioned before the Division Bench of the High Court of Andhra Pradesh during the course of the Winter Recess at 10.30 AM and was thereafter taken up on the same day. The submission is that the Division Bench did not have jurisdiction in view of a notification dated 5 January 2023 which states that no policy and administrative matter shall be taken up during the course of vacation. Mr. Vaidyanathan urged that there was no justification for the Single Judge to proceed to grant an interim stay.
- 3 Since the proceedings are now listed before the High Court on 23 January 2023, we are not inclined to enter into the merits of the grievance arising from the impugned judgment of the Division Bench at this stage.
- 4 However, we request the Division Bench presided over by the Chief Justice of the High Court of Andhra Pradesh to take up the writ petition before the first Court for hearing on 23 January 2023.
- 5 We clarify that all rights and contentions of the parties are kept open to be urged before the High Court.
- 6 The Special Leave Petition is accordingly disposed of.
- 7 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**